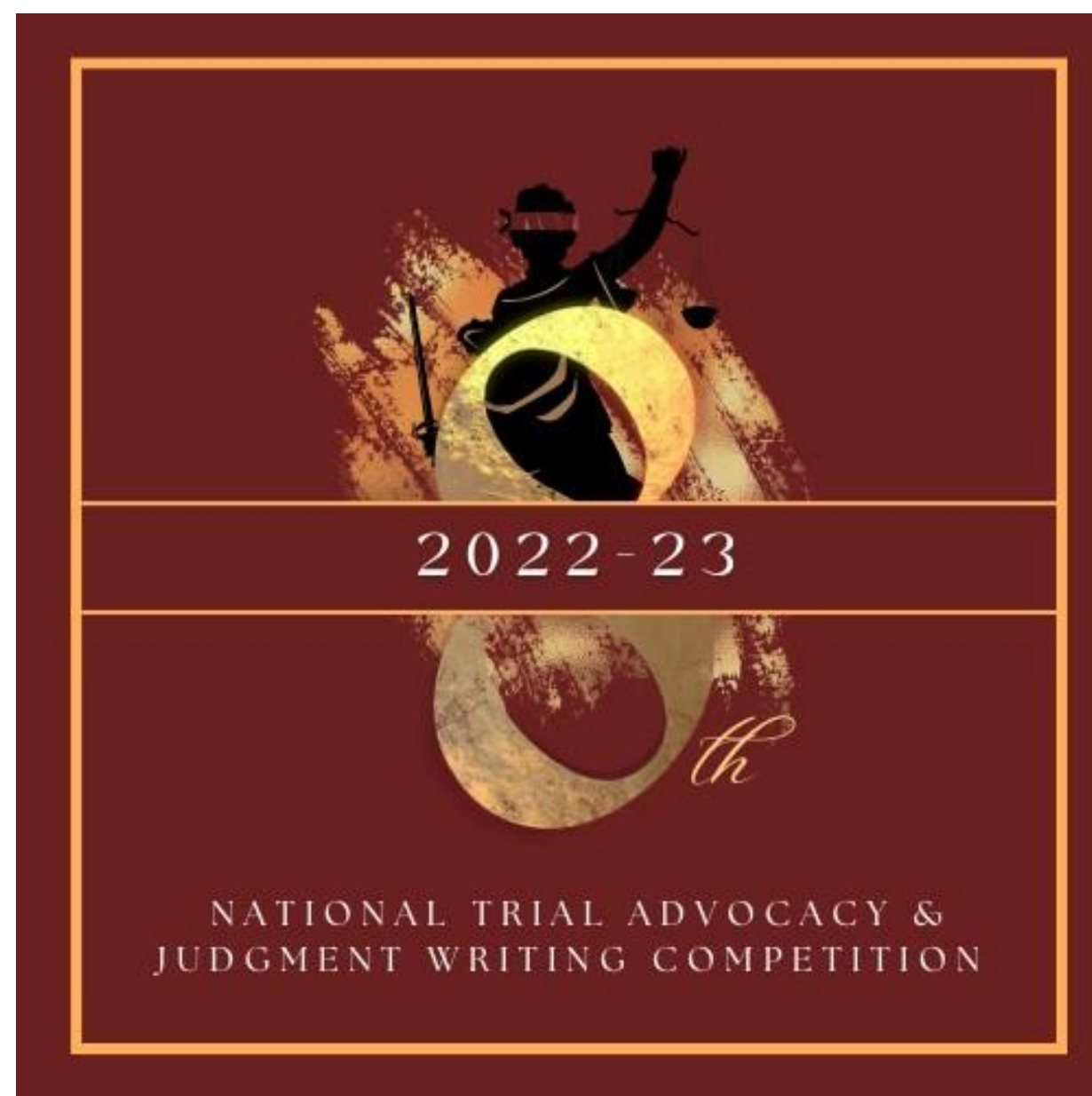




SCHOOL OF LAW, CHRIST (DEEMED TO BE UNIVERSITY)

THE 8th NATIONAL TRIAL ADVOCACY AND JUDGMENT WRITING COMPETITION 2022-23



RULES AND REGULATIONS

PLEASE NOTE:

Dear Readers,

In the table of contents, a click on the heading will take you to the respective heading in our document. A click on the '8th National Trial Advocacy and Judgment Writing Competition' in the header will take you back to the table of contents. This is done to facilitate easy navigation.

Thank you.





THE 8th NATIONAL TRIAL ADVOCACY AND JUDGMENT WRITING COMPETITION

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THE 8th NATIONAL TRIAL ADVOCACY AND JUDGMENT WRITING COMPETITION

1: DEFINITIONS

Unless the context otherwise requires, word importing the singular include the plural and vice versa. The words and expressions beginning with capital letters and defined in this Rules and Regulations shall have the meaning herein respectively assigned to, for the purpose of the 8th School of Law, CHRIST (Deemed to be University) National Trial Advocacy and Judgment Writing Competition, 2022 - 23.

- 1.1. **‘Clarifications’** refers to the clarification(s) to the Trial Proposition issued by the Organizers;
- 1.2. **‘Competition’** refers to the 8th School of Law, CHRIST (Deemed to be University) National Trial Advocacy and Judgment Writing Competition, 2022 - 23;
- 1.3. **‘Disqualification’** means that the members of the team will not be allowed to further participate in the Competition, and they shall not be awarded a Certificate of Participation or any cash prize/award;
- 1.4. **‘Judge’** means any person appointed by the Organizers to evaluate the Trial;
- 1.5. **‘Organizers’** means the Advanced Criminal Law Studies Committee of School of Law, CHRIST (Deemed to be University), the various sub-committees constituted, and any person appointed by the said Committee;
- 1.6. **‘Participant’** means a student, who upon completion of registration for the Competition, represents his/her respective College/University and is recognized by the Organizers to participate in the Competition;
- 1.7. **‘Penalties’** means the points which are deductible on account of non-adherence to limitation of the Court’s time and on any other ground as determined by the Organizers;
- 1.8. **‘Rules’** means and includes the Rules and Regulations of the Competition, any other supplementary Rules issued and notified by the Organizers as and when necessary and the General Code of Conduct of CHRIST (Deemed to be University).



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2: AIM AND PURPOSE

2.1. The fin School of Law, CHRIST (Deemed to be University) National Trial Advocacy and Judgment Writing Competition, 2022 - 23 (hereinafter referred to as ‘Competition’), is conducted for the purpose of nurturing and creating opportunities for development of the skills in litigation, evidence establishment and examination in the Trial Courts.

2.2. The Competition includes a Judgment Writing Competition, which enhances the reasoning and writing skills of budding lawyers and students aspiring to opt for a career in judiciary.

3. DATE AND VENUE:

3.1. The 8th National Trial Advocacy and Judgment Writing Competition 2022 - 23 shall be held, from 23rd February 2022 to 25th February 2022. It will be held offline in CHRIST (Deemed to be University). The schedule of the Competition will be in accordance with the details specified in Annexure-1.

4. ELIGIBILITY:

4.1. The Competition is open for all students who are pursuing a three-year or five- year Law Degree Course in Universities/Colleges/Law Departments in India, as recognized by the Bar Council of India.

4.2. The Participants should send a picture of their University ID Card for verification.





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5. MEDIUM OF LANGUAGE:

5.1. For the purpose of this Competition, the language of communication shall be English only. Use of vernacular language by the participants during the said competition is strictly prohibited.

6. TEAM COMPOSITION:

6.1. The team shall consist of three Members only: Two Speakers and One Researcher.

6.2. Each member of the team shall also be given Individual team member codes. Example: One team will be given a general team code 'A' and the two Speakers and Researcher will be given the code of 'AS1', 'AS2' & 'AR' Respectively. Each Team is only allowed to disclose their respective speaker code during rounds to the Judges or the Court clerks.

6.3. No changes in the team composition shall be permitted once the Final Registration is confirmed by the Organizers. However, the Organizers may permit the same, subsequent to a request made by the participating team prior to the commencement of the competition.

6.4. The Participants are strictly prohibited from disclosing or revealing their College/University identity to any other Participant belonging to another College/University or the Judges, either directly or through symbolic representation including but not limited to their dress code or through applications; books; compendiums and any other material submitted or used by the Participants. Contravention of the same may lead to disqualification based on the sole discretion of the Organizers



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7. DRESS CODE:

7.1. The dress code for the competition shall be strictly formals. Teams are not permitted to wear neckbands or Advocate Gowns for the Competition. The Participants are to adhere to the following dress code only:

Gentlemen - Black trousers, White shirt, Plain Black Blazer (without College/ University logo), Black Tie.

Ladies- Black trousers, White Shirt, White Kurta and Black Chudidar pants, Plain Black Blazer (without College/ University logo).

8. REGISTRATION:

8.1. The Competition is open for all students who are pursuing a three-year or five-year Law Degree Course in Universities/Colleges/Law Departments in India, as recognized by the Bar Council of India.

8.2. Participation in the 8th SLCU National Trial Advocacy and Judgment Writing Competition is restricted to 24 teams only. The first 24 teams that confirm and complete the final registration formalities as enumerated under Article 8 of the Rules of the Competition shall be entitled to participate in the said Competition.

8.3. Institutions/Teams interested in participating in the Competition will have to provisionally register by sending an e-mail to criminallaw.committee@law.christuniversity.in and only after confirmation of provisional slot by the Organizers, should they complete the formalities of the final registration.

8.4. The slots shall be reserved based on a 'first come' basis for the first 24 teams. The teams through their respective Official College Email ID or any other recognized student association Email ID are to submit the duly filled Registration form by clicking on the following link.

Google Form link for Registration: <https://forms.gle/jz8cj39ALdAkwRwS6>



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Only the teams who have received confirmation of provisional registration via an e-mail from the Committee must submit the registration form.

8.5. The Teams shall pay a non-refundable registration fee through the payment link which would be sent to the teams registered. It will contain the options of different modes of payment such as UPI payment and Net Banking.

8.5. Only one team per College/Institution/University shall be permitted to take part in the Competition

8.6. Registration Fees:

Registration Fees per team, exclusive of accommodation: INR 2500

Registration Fees per team inclusive of accommodation: 2500 + 6750 (2250 per day for one room) = INR 9,250 Accommodation is optional.

8.7. The last date for provisional registration is 15th January 2023, and the last date for final registration shall be 22nd January 2023. The main invite shall be made available only to those teams that pre-register with the organizing committee

9. TRIAL ADVOCACY COMPETITION:

9.1. The 8th School of Law, CHRIST (Deemed to be University) National Trial Advocacy Competition, 2022 - 23 shall be conducted in the following two phases:

I. Procedure Test

II. Oral rounds.

There shall be no Memorial Submission for the same.

9.1.1. Procedure Test:

(i) The Procedure Test shall be conducted on the 23rd of February 2023, Thursday, after the Inauguration for a period of 60 minutes. The test is a written test conducted in a room allotted by the OC.

(ii) An Organising Committee (OC) member will be present throughout the course of the procedure test.



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(iii) The researchers will be provided with the question paper of the test by the OC member. The OC member will be supervising the Procedure test in order to prevent any malpractices.

(v) Only the researcher of every team will be allowed to attempt the Procedure Test. Joining of any other member of the team will be ground for disqualification

(vi) The marks obtained in the Procedure Test shall be counted in tabulating the grand final score of teams in the Preliminary Rounds.

(vii) The test as the name suggests shall be based on the procedural and evidentiary aspects of a Criminal Trial and the application of the penal provisions to the given Trial Proposition.

(viii) The teams shall mention only the 'Team Code' on the procedure test question paper.

(ix) In case of a tie in the scores of the Procedure Test the following method shall be adopted to break the tie:

(a) The question numbers: 5, 15, 25, 35 and 45 are the star marked questions. The team which gets the highest number of star marked questions as correct shall be considered to resolve the tie between/among the teams with the same overall Procedure Test score;

(b) If the tie still exists after considering the result of star marked questions, question numbers: 10, 20, 30, 40 and 50 (double star marked questions) shall be considered to resolve the tie among the teams with the same overall Procedure Test Score and same number of correctly answered starred marked questions.

(c) If the tie still exists, the team which gets the highest aggregate of correct star marked and double star marked questions shall be considered to resolve the tie between/ among teams with the same overall Procedure Test Score, same number of correctly answered starred marked questions and same number of correctly answered double starred marked questions.

(d) If a tie still exists, the Organizers in consultation with the faculty-in-charge reserve the right to devise a method to resolve the said tie.



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9.1.2 Oral Rounds:

- (i) There shall be four rounds conducted for the purpose of this Competition:
- Preliminary Rounds;
 - Quarter-Final Rounds;
 - Semi-Final Rounds;
 - Final Round;
- (ii) Preliminary Rounds- Each team shall argue before a distinct Bench once appearing on behalf of the Prosecution and once appearing on behalf of the Defence. No team shall argue before the same Judge twice in the Preliminary Rounds. No two teams shall go up against each other twice in the Preliminary Rounds.
- (iii) Quarter Final Rounds- The top eight teams as determined by the scoring criteria in accordance with Clause 12.1 shall qualify for the Quarter Final Rounds. The Team shall argue only on one side for this round.
- (iv) Semi-Final Rounds - The team that secures a win (highest aggregate speaker scores) against the opposition team in each Quarter Final Round (in a respective Court hall) shall qualify for the Semi-Final Rounds. The Team shall argue only on one side for this round.
- (v) Final Round - The team that secures a win (highest aggregate speaker scores) against the opposition team in each Semi-Final Round (in a respective Court hall) shall qualify for the Final Round. The Team shall argue only on one side for this round.
- (vi) Each speaker shall have to conduct Examination-in-Chief and Cross Examination of at least two witnesses in each round. Each Speaker shall deliver either the opening statement or the final argument in each round.



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Illustration: If team 'X' comprises of Speaker 'XS1', Speaker 'XS2', and Researcher 'XR'; 'XS1' may conduct Examination-in-Chief of PW1, PW2 and Cross Examination of DW1, DW2, then 'XS2' should conduct Examination-in-Chief of PW3, PW4 & PW5 and Cross Examination of DW3, DW4, & DW5. If 'XS1' delivers Opening Statement, then 'XS2' shall deliver the Closing Arguments or vice versa.

(vii) For the preliminary rounds only, the researcher of the team shall act as the witness and shall be marked accordingly to tabulate the final score of the Preliminary Rounds.

(viii) The Organisers shall provide the teams with witnesses for the Quarter-Final Rounds, Semi-Final Rounds and Final Round. Teams shall be allowed to brief their witnesses for 45 minutes only before the Quarter-final Round and for 60 minutes only before the Semi-final Rounds and Final Round respectively.

(ix) All the witnesses are deemed to be under an Oath after administering an Oath to the first witness by the respective Examiner-in-Chief of every Participating Team, and the teams may not administer the same before examining the subsequent witnesses. The witnesses shall be sent outside the Court Room during the delivery of the Opening Statement and the Examination being conducted by the Opposing team but may be allowed with the Speakers of their respective team at the time of the Closing Argument.

(x) The order of speakers and the examination and statements they would present, is to be intimated by the teams to the Court Officers before the commencement of the rounds and can be altered only with the permission of the Organisers before the start of the respective Round. Roles of Speaker 1 and 2 can be swapped subject to Organizing Committee's approval.



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However, swapping between Speaker to a Researcher and vice versa is not allowed.

(xi) The order of examination is as follows:

1. Examination-in-chief of Prosecution Witness No. 1 by the Prosecution.
2. Cross examination of Prosecution Witness No. 1 by the Defence. Likewise, for all the remaining Prosecution Witnesses.
3. Examination-in-chief of Defence Witness No. 1 by the Defence.
4. Cross examination of Defence Witness No. 1 by the Prosecution.

Likewise, for all the remaining Defence Witnesses.

(xii) The teams shall examine the minimum prescribed number of the witnesses, within the time allotted to them. The prosecution should examine a minimum of 3 witnesses and the defence should also examine a minimum of 3 witnesses. No additional evidence or witness may be produced or examined apart from what has been provided by the Organisers.

(xiii) If Team 'A' (Prosecution) facing Team 'B' (Defence) fails to examine the prescribed minimum number of Prosecution witnesses for the allotted time limit, the Judges shall score only according to the witnesses examined by Team 'A' and Team 'A' shall be restricted to deliver their closing arguments only on the oral evidence of the witnesses examined during the Trial.

(xiv) The Prosecution shall not conduct Examination-in-chief of any of the Defence witnesses and likewise for the Defence, irrespective of the total time left for the examinations.



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(xv) The time allocated for any of the phases of the Trial, if not utilised, shall not be utilised for any other phase of the Trial

Example: If Team 'A' (Prosecution) has utilised only two (2) minutes out of a total of three (3) minutes in their Opening statement, they cannot utilise the remaining one (1) minute in any other phase, such as Examination-in chief of Prosecution witnesses or Cross-examination of the Defence witnesses or for the delivering the Final Arguments.

(xvi) There shall be no re-examination of any of the witnesses from both Prosecution and Defence.

(xvii) The proceedings of the Round after the Preliminary Rounds, in specific the Examination-in-Chief and Cross Examination shall be recorded by the stenographer present in each Court Hall. Participants shall not continue the Examination-in- Chief or the Cross Examination of any witness whilst the Judges are dictating to the stenographer.

(xviii) For the Quarter-Final Rounds, Semi-Final Rounds and the Final Round after completion of evidence stage, the teams will be given notes of evidence of Prosecution and Defence recorded by the Court. Ten (10) minutes shall be provided to the teams for the perusal of the said notes. The participants shall advance Final Arguments only based on notes of evidence and the exhibited documents so provided to them.

(xix) If a team submits/refers/files a compendium of cases, it should be done by uploading the same on a Google drive and sending the link across on the chat box.



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(xx) The time allocated for each phases of the Trial shall not be paused during the objections raised, the objection argument, the Court questions to the witnesses in either of their examinations, and the questions posed to the Counsels in both Opening Statement and Closing Arguments. if one part of the trial goes beyond the time limit, that time will be cut off from the next round. For example, if a team takes 5 minutes instead of 3 minutes for opening statement (which is the time allotted), then, those additional 2 minutes will be cut off from their Examination- in-Chief.

xxi) Allocation of Time (Preliminary Rounds):

- (1) Each Team shall get a maximum of 24 minutes in each Preliminary Round.
- (2) Thus, the total time of each Preliminary Round shall not exceed 48 minutes.
- (3) Opening Statement by the Prosecution - 02 minutes;
- (4) Opening Statement by the Defence - 02 minutes;
- (5) Chief Examination of all the Prosecution Witnesses - 06 minutes;
- (6) Cross examination of all the Prosecution Witnesses - 12 minutes;
- (7) Chief Examination of all the Defence Witnesses - 06 minutes;
- (8) Cross Examination of all the Defence Witnesses - 12 minutes;
- (9) Closing Statement/Final Arguments by the Prosecution - 04 minutes;
- (10) Closing Statement/Final Arguments by the Defence - 04 minutes

xxii) Allocation of Time (Quarter and Semi-Final Rounds):

- (1) Each Team shall get a maximum of 30 minutes in each Round including the perusal of notes..
- (2) Thus, the total time of each Round shall not exceed 60 minutes
- (3) Opening Statement by the Prosecution 02 minutes,
- (4) Opening Statement by the Defence 02 minutes,
- (5) Chief Examination of all the Prosecution Witnesses 08 minutes,
- (6) Cross Examination of all the Prosecution Witnesses 15 minutes,



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- (7) Chief Examination of all the Defence Witnesses 08 minutes,
- (8) Cross Examination of all the Defence Witnesses 15 minutes,
- (9) Closing Statement/Final Arguments by the Prosecution 05 minutes
- (10) Closing Statement/Final Arguments by the Defence 05 minutes.

xxiii) Allocation of Time (Final Round):

- (1) Each Team shall get a maximum of 40 minutes in the Final Round including the perusal of notes.
- (2) Thus, the total time of the Final Round shall not exceed 80 minutes.
- (3) Opening Statement by the Prosecution 03 minutes,
- (4) Opening Statement by the Defence 03 minutes,
- (5) Chief Examination of all the Prosecution Witnesses 12 minutes,
- (6) Cross Examination of all the Prosecution Witnesses 18 minutes,
- (7) Chief Examination of all the Defence Witnesses 12 minutes,
- (8) Cross Examination of all the Defence Witnesses 18 minutes,
- (9) Closing Statement/Final Arguments by the Prosecution 07 minutes,
- (10) Closing Statement/Final Arguments by the Defence 07 minutes.

10. JUDGMENT WRITING COMPETITION:

10.1. The 8th School of Law, CHRIST (Deemed to be University) Judgment Writing Competition, 2022 shall be conducted on the 23rd of February 2022.

10.2. The Researcher in the team shall be the only one eligible to take part in the Judgment Writing Competition.

10.3. The Judgment Writing Competition will be conducted in the same form as the Procedure Test. Kindly refer to point 9.1.1. (ii) and (iii) for the same.

10.4. Participants are not allowed to refer to any previously prepared copy of the Judgments and make any reference to it.

10.5. Participants may refer to only a copy of the bare text of Indian Penal Code of 1860, Criminal Procedure Code of 1973 and Evidence Act of 1872 while writing



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11. EVALUATION PARAMETERS AND TABULATION PATTERN:

11.1. Parameters for evaluating Speakers: Each Speaker shall be marked on the following criteria:

PARAMETERS	MARKS
Knowledge of Facts	20
Knowledge and Application of Law	20
Understanding Code of Criminal Procedure and Indian Evidence Act	20
Ability to Conduct Examination-in-Chief and Cross Examination	20
Persuasiveness, Deference to Court and Time Management	20
TOTAL MARKS	100

11.2. Parameters for evaluating Witness: Every Witness-cum Researcher in the Preliminary Rounds shall be marked on the following criteria:

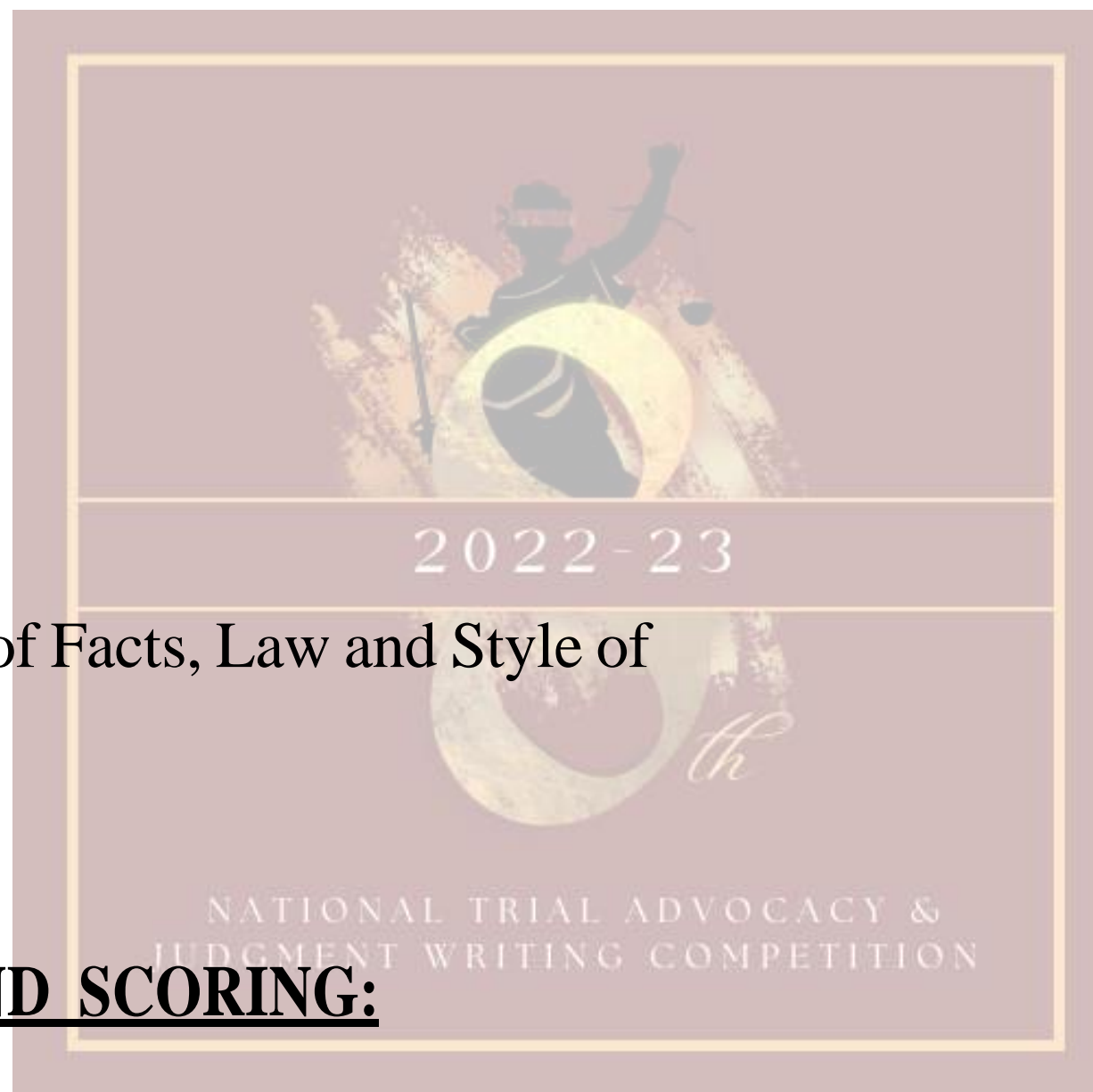
PARAMETERS	MARKS
Knowledge of Problem	20
Ability to Answer Questions	20
Ability to maintain Character of Witness	20
Logical Reasoning and Clarity	20
Court Etiquette	20
TOTAL MARKS	100



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11.3. Parameters for evaluating Judgments: Each Judgment shall be marked on the following parameters:

PARAMETERS	MARKS
Facts in Brief	10
Language and Style	10
Knowledge of Law	20
Application of Law	20
Ratio Decidendi	20
Obiter Dicta	10
Creative Interpretation of Facts, Law and Style of Writing the Judgment	10
TOTAL MARKS	100



12. PROCEDURE AND SCORING:

12.1 Preliminary Rounds: -

(a) The Teams shall be assigned a 'Fixture Code' which will be decided by conducting draw of lots. The Fixture that establishes the two Teams that shall go up against each other, the side that they shall argue for in the respective Preliminary Round and the court hall where the Competition shall be conducted shall be decided on the basis of the Fixture Code that shall be allotted on the basis of draw of lots and a fixture list which shall be decided by the Organisers and displayed during the draw of draw of lots.

(b) Each round shall be decided through the allocation of a total of 12 round points, with 10 points being awarded on the basis of Oral scores of the Teams and 2 points being awarded on the basis of the Procedure Test score.



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(c) A panel of two (2) Judges shall judge the each of the Preliminary Rounds. For each Judge, if the cumulative oral score (speaker 1 score + speaker 2 score + witness score) of one team exceeds the cumulative oral score (speaker 1 score + speaker 2 score + witness score) of the other team by ten (10) marks (inclusive of difference of 10 marks), the team with the higher cumulative score shall be awarded five (5) points and the team with the lower cumulative score shall be awarded zero (0) points. If the difference is less than ten (10) marks, the team with the higher cumulative score shall be awarded three (3) points and the team with the lower cumulative score shall be awarded two (2) points. In case of a tie, the Teams shall be awarded two point five (2.5) points each. Hence, a total of 5 points per Judge shall be allocated for the cumulative score (speaker 1 score + speaker 2 score + witness score) of each Team.

Example: Team X argues on behalf of the Prosecution and Team Y argues on behalf of the Defence in Round 1. Judge 1 awards a cumulative oral score of 190 Marks to Team X and a score of 180 Marks to Team Y, since the difference between the cumulative score awarded by Judge 1 is 10 Marks, Team X will be awarded 5 points and Team Y will be awarded 0 points. Judge 2 awards a cumulative score of 187 Marks to Team X and a score of 180 Marks to Team Y, since the difference between the cumulative score awarded by Judge 2 is less than 10 Marks, Team X will be awarded 3 points and Team Y will be awarded 2 point. The total points secured by Team X by for the oral rounds shall be 8 points and the total points secured by Team Y by the speakers for the oral rounds shall be 2 points.

If the difference between the score obtained by the two teams (who go up against each other in the respective round) in their Procedure Test is greater than five (5) marks (inclusive of five (5) marks), the Team with the higher score shall be awarded two (2) points and the Team with the lower score shall be awarded zero (0) points. If the difference between the score obtained by the two teams is lesser than five (5) marks, the Team with the higher score shall be awarded one point five (1.5) points and the Team with the lower score shall be awarded



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zero point five (0.5) points. If the two Teams are tied in their total score, the tie shall be resolved in accordance with Clause 9.1.1. and the Team that emerges victorious in the tie breaker shall be awarded one point five (1.5) points and the Team which loses the tie breaker shall be awarded zero point five (0.5) points.

(d) Each Preliminary Round of a team shall be marked on the total marks of 250 by each Judge. [Speaker 1 marks (out of 100) + Speaker 2 marks (out of 100) + Witness marks (out of 50)].

(e) The cumulative oral score of a team in each round shall be calculated by summation of marks awarded to a team.

(f) The oral score provided to each speaker (Speaker 1 or Speaker 2) by each of the Judges (Judge 1 and Judge 2) in both the rounds (Round 1 and Round 2) of the Preliminary Rounds only shall be taken into consideration for declaring the Best Advocate Award.

(g) The top eight (8) teams that shall secure the maximum number of points at the end of the Round 1 and Round 2 of the Preliminary Rounds shall qualify to the Quarter- Final Rounds. If a tie exists between the teams in the total number of points secured in order to qualify or their relative position in qualification, the tie shall be resolved by considering the Team with the higher Oral Scores to proceed to the next round or to be placed at the higher position in relative position. If the teams are still tied, the tie shall be resolved by considering the team with the higher Procedure Test Score to proceed to the next round or to be placed at the higher position in relative position. If the tie still persists, the tie shall be resolved in accordance with the parameter mentioned in Clause 12.4.

12.2. Procedure and Tabulation pattern for the Quarter-Final Rounds and Semi-Final Rounds:

a) The Teams in accordance with the relative positions after the scores have been tabulated, shall be paired for the Rounds by the method of power match up. The Team with the higher relative position in the pair of the Team is assigned the side (either Prosecution or Defense) based on a draw of lots conducted.



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- b) Each Round shall be judged by a Panel of 2 Judges.
- c) Each round of a team shall be marked on the total marks of 200 by each Judge. [Speaker 1 marks (out of 100) + Speaker 2 marks (out of 100)].
- d) The total marks of a team in the respective round shall be calculated by the total marks awarded to a team by both the Judges i.e., A team will be marked on a total score of 400.

12.3. Tabulation pattern for the Final Round:

- a) The Teams in accordance with the relative positions after the scores have been tabulated, shall be paired for the Round by the method of power match up. The Team with the higher relative position in the pair of the Team is assigned the side (either Prosecution or Defence) based on a draw of lots conducted.
- b) The Finals shall be judged by a Panel of (say 'X') Judges.
- c) Each round of a team shall be marked on the total marks of 200 marks by each of the X Judges. [Speaker 1 marks (out of 100) + Speaker 2 marks (out of 100)].
- d) The total marks of a team in the respective round shall be calculated by the total marks awarded to a team by all the X Judges i.e., A team will be marked on a total score of $200 * X$.

12.4. Tiebreaker in the Grand Total score of the Quarter-Final Rounds; Semi-Final Rounds; and Final Round:

- a) To resolve the tie between the teams with the same Grand Total score, the team which secures the highest aggregate of speakers' score in 'Ability to Conduct Examination-in-Chief and Cross Examination' column of the scoresheet in that particular Round shall be considered first tie-breaker.





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b) If the tie still exists, then the team which has secured the highest aggregate of speakers' score in 'Understanding of Code of Criminal Procedure and Evidence Act' column of the scoresheet in that Round shall be considered second tiebreaker.

c) If the tie still exists, then the team which has secured the highest aggregate of speakers' score in 'Persuasiveness; deference to the Court; and time management' column of the scoresheet in that round shall be considered third and final tiebreaker.

13. MISCELLANEOUS:

13.1. All the Participating Teams are kindly requested to send an e-mail with the subject as "List of Witnesses Institution Name: 8th NTAC 2022 - 23" to criminallaw.committee@law.christuniversity.in enumerating the list of witnesses that they shall be examining for both the Prosecution and Defence on or before 6th February 2023. Further changes in the list of witnesses shall not be entertained.

13.2. The Trial Proposition lays down the 'Undisputed Facts' which cannot be altered/amended/interpreted by the Teams as per their convenience.

13.3. Along with the initial Trial Proposition, there will be a staggered release of new pieces of evidence and problems. It shall be published on the ACLSC official website, <https://slcuacslc.weebly.com/> and the official Instagram page with the handle '@aclsc_slcu'. The same shall also be made available to the participants via email.

13.4. If there is any contradiction between the evidence recorded in court and the Statements recorded under Section 161 of the Code of Criminal Procedure, 1973, the participants must be aware of the procedure to deal with such contradictions/omissions.

13.5. All participating teams must be conversant with the Indian laws, legislations and procedures as followed by the Indian courts, whilst taking evidence and advancing final arguments for the prosecution and defence.

13.6. CCTV Footage and any additional Evidence pertaining to the Trial Proposition will be sent only to those teams who complete their Final Registration formalities as under Article 8 of the Rules of the Competition.



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13.7. The statements of the Defence Witnesses (DWs) as annexed with the Trial Proposition shall serve as an aid to build the Defence storyline and the Defence Team shall stand by the same.

13.8. No change shall be considered with respect to a witness's character, occupation, age and relationship with the other characters.

13.9. Any change in the statements of the witnesses which require any form of additional documents (other than the ones provided) to be proved shall strictly not be permitted.

13.10. Teams will not be allowed to observe the oral Rounds of any other teams. Scouting is strictly prohibited. Scouting by any of the teams shall result in disqualification.

13.11. All Clarifications must be sent by an e-mail with subject as "Clarifications: 8th NTAC 2022 - 23" to criminallaw.committee@law.christuniversity.in on or before the date specified in Annexure -1, post which no queries regarding the Trial Proposition shall be entertained.

13.12. If any rules or criteria of scoring have not been expressly defined as it cannot be reasonably foreseen, the Organisers in consultation with the faculty-in-charge reserve the right to formulate such rules or criteria.

14. DISCLAIMER

14.1 The contents of the Trial Proposition are purely imaginary and neither intend nor attempt to resemble any incident or any person living or dead. All materials, names, characters, locations, dates etc., in the Trial Proposition, are fictitious and do not intend to or attempt to hurt the feelings or sentiments of any community or degrade the values and ideologies of any group of people, religion or individual. Any resemblance to the same is unintended and merely a coincidence.

14.2 All the rights regarding the Trial Proposition are reserved by the Advanced Criminal Law Studies Committee of School of Law, CHRIST (Deemed to be University).



THE 8th NATIONAL TRIAL ADVOCACY AND JUDGMENT WRITING COMPETITION

15. AWARDS AND CERTIFICATES

15.1 The following are the Awards that will be presented during the valedictory ceremony:

CRITERIA	AWARDS
Winners	Rs. 25,000 + additional perks
Runners-Up	Rs. 15,000
Best Advocate	Rs. 5,000
Best Judgement	Rs. 10,000

15.1 One-hour online training session on SCC Online for all the participants.

15.2 Teams will not be allowed to observe the oral Rounds of any other teams. Scouting is strictly prohibited. Scouting by any of the teams shall result in disqualification.



THE 8th NATIONAL TRIAL ADVOCACY AND JUDGMENT WRITING COMPETITION

CONTACT DETAILS:

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THE 8th NATIONAL TRIAL ADVOCACY AND JUDGMENT WRITING COMPETITION

ANNEXURE-1: SCHEDULE OF THE 8th SLCU NTAC

Sl No.	Date	Event
1.	5 th January 2023	Release of Provisional Registration
2.	15 th January 2023	Last Day for Provisional Registration
3.	12 th January 2023	Release of Rules, Registration Forms and Trial Proposition
4.	22 nd January 2023	Last Day for Final Online Registration
5.	23 rd January 2023	Last Day for Seeking Clarification Regarding Trial Proposition
6.	22 nd January 2023	Last day for submission of Final Registration and Payment Details
7.	6 th February 2023	Submission of List of Witnesses
8.	23 rd February 2023	Inauguration, Procedure Test and Draw of Lots
9.		Preliminary Rounds 1 & 2
10.	24 th February 2023	Judgement Writing Competition, Quarter Final Rounds and Semi Final Rounds
11.	25 th February 2023	Finals and Valedictory